



UNIFIED PENSION SCHEME (UPS)

(Presentation dated 31.07.2025)

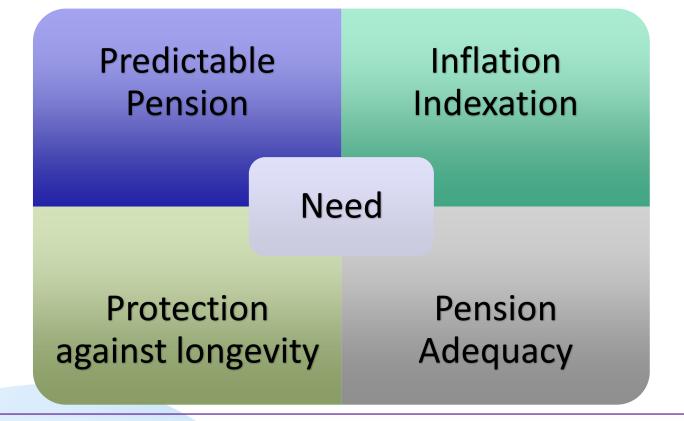
The information contained in this presentation is for illustrative, informational and educational purposes only. In case of any conflict or ambiguity, the prescriptions as contained in the relevant Act, Regulations and Notifications shall prevail.



Genesis - Unified Pension Scheme



- The Government of India, in pursuit of pension reform, introduced NPS for CG employee w.e.f 01/01/2004, it replaced the defined benefit with a defined contribution system to promote long term financial sustainability.
- In the course of NPS implementation, various Central and SG stakeholders noted the need:





Unified Pension Scheme (UPS) and its applicability



- UPS is an option under the NPS for CG employees and is effective from 1st April, 2025.
 It provides assured pay-out.
- Applicability:
- An **existing** CG employee covered under NPS, as on April 1^{st} , 2025.
- New recruit who joins CG service on or after April 1st, 2025.
- A **CG** employee covered under NPS **and superannuated or voluntarily retired or retired under FR 56 (J)** on or before March 31, 2025 and is eligible for UPS <u>or</u> their legally wedded spouse as on date of superannuation/retirement, in case of demise.
- Timelines to exercise UPS Option:
- 30th September 2025 (existing employees/retirees to claim benefits)
- 30 days from joining (new recruits).



Enrolment and availing the benefits – under UPS



- An employee can exercise the option to enroll under UPS in the following manner-
 - (a) New recruit opted UPS, **A1 Form** through online or to DDO.
- (b) Migration from NPS to UPS, <u>A2 Form</u> to be submitted online or to DDO **Irrevocability:** Option for UPS, once exercised is final and cannot be changed.
- Failing to exercise UPS option within prescribed timelines, shall be deemed to have opted to continue under NPS without UPS option.
- Once UPS option exercised, NPS corpus of employees, will be transferred to the employee's individual corpus under the UPS.



Contributions, Pool corpus and Implications



• The contribution of employees will be 10% of (basic pay + DA) and matching contribution by employer, will be credited to (the erstwhile NPS PRAN tagged to UPS), employee's individual corpus every month.

- An estimated 8.5% contribution (basic pay + DA) by Central Govt in pool corpus on an aggregate basis.
- The UPS, being a 'fund-based' system, relies on the regular and timely accumulation and its investment, for assured payout to the employees.



Benchmark Corpus (BC)



- It is a corpus based on which payout under UPS is calculated
- Transparently visible to subscriber online as well as in the SOT in the CRA system
- Value of Benchmark corpus is based on:
- **❖ Timely & regular contribution** (employer and employee in the individual account)
- ❖ Contributions received prior to 1.4.2025, shall be considered as and when they have been received and be valued on default pattern.
- ❖ Investment as per NAV of **default pattern**.
- ❖ In case of missing contributions, NAV of the last day of the month in which contribution was to be received, shall apply



Individual Corpus (IC)



Actual Value of corpus based on:

- Investment choice made by subscriber.
- Contribution as and when received.
- Partial withdrawals will reduce the IC
- Voluntary contributions will be added to the IC
- Contributions for the period before the commencement of the qualifying service under CG shall be added to the IC

- If the **IC< BC**, admissible payout shall be proportionately reduced, unless the shortfall is replenished.
- If the IC >BC, the excess will be transferred to subscriber & full assured payout will be made.







- Investment choice under UPS : Default pattern, 100% G-sec, LC-50 and LC-25.
- Option to change the choice of pension fund once in FY and investment choice **twice** in FY.
- 'Default pattern' of investment will prevail in case such option not exercised by subscriber.



Eligibility to receive Benefits under UPS



UPS benefits shall be available **only** in the following cases:

- in case of an employee superannuating after qualifying service of **ten years**, from the date of superannuation;
- in case of the **Government retiring an employee** under the provisions of FR 56 (j) (which is not a penalty under Central Civil Services (Classification, Control and Appeal) Rules, 1965) from the date of such retirement; and
- in case of **voluntary retirement** after a minimum qualifying service period of 25 years, from the date such employee would have superannuated, if the service period had continued to superannuation.
- Notwithstanding enrolment of an employee in the UPS option under NPS, such **option shall cease** to apply in case of a UPS Subscriber who has been **removed or dismissed from service or who has resigned** his services.

Qualifying Service

Qualifying service shall be the completed months for which UPS subscriber has **rendered regular services** under the Central Government, **determined by the Head of Office**, where such subscriber was employed at the time of superannuation or retirement and in terms of Regulation 13 of the PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025.





Qualifying Service to receive Benefits under UPS

Qualifying Service (in terms of Regulation 13 of the PFRDA (Operationalization of Unified Pension Scheme under National Pension System) Regulations, 2025)

- It will commence from:
- Date of joining the NPS for Central Government employees joining service before 1.4.2025
- ➤ Date of joining UPS for Central Government employees joining service after 1.4.2025
- The end date of Qualifying service shall be the date of superannuation or retirement, as the case may be.
- Qualifying service shall be the completed months for which UPS subscriber has **rendered regular services** under the Central Government.
- This shall be **determined by the Head of Office** where such subscriber was employed at the time of superannuation or retirement and.
- If Q< 120 months, no UPS benefits
- If Q>120 months but < 300 months, proportionate assured payouts
- If Q=> 300 months, full assured payouts



Various Benefits available under UPS – (To Subscribers retiring on or after 01.04.2025)



Lump Sum Payment in addition to gratuity

- Lump sum payment equivalent to 10% or 1/10th of last drawn basic pay (incl. NPA, if applicable) + DA for every completed six months of qualifying service.
- This lump sum payment will not affect the quantum of assured payout.
- Will be allowed on the date of superannuation or voluntary retirement or retirement under Fundamental Rules 56(j)
- **Assured Payout** will be @50% of 12 monthly average basic pay, immediately prior to superannuation. Assured payout is payable **after a minimum 25 years** of qualifying service
- In case of lesser qualifying service period, proportionate payout would be admissible
- **Minimum Guaranteed Payout** of Rs. 10,000 per month shall be assured in case superannuation is **after ten years or more** of qualifying service .
 - If the **IC >BC**, the excess will be transferred to subscriber
- **Final Withdrawal (FW):** Voluntary withdrawal of up to 60% of corpus in PRAN (IC or BC, whichever is lower) is allowed.
- Admissible Payout: assured payout shall be proportionately reduced, if IC <BC and/or final withdrawal made
- Option to replenish the shortfall in BC is available
- Family Payout will be @60% of the payout to legally wedded spouse as on date of superannuation/retirement.
- **Dearness Relief** will be available on the admissible payout and family payout, as the case may be.



Various Benefits available under UPS (To Subscribers retired on or before 31.3.2025)



Lump Sum Payment

- Lump sum payment equivalent to 10% or 1/10th of last drawn basic pay (incl. NPA, if applicable) + DA for every completed six months of qualifying service.
- This lump sum payment will not affect the quantum of assured payout.
- Will be allowed on the date of superannuation or voluntary retirement or retirement under Fundamental Rules 56
- Monthly Top up, is payable which is the Difference of the admissible payout and the applicable representative annuity amount for such person computed under this regulation.
- **Monthly Top up shall be computed** utilising such percentage of the individual corpus under NPS Tier I annuitized at the time of exit from NPS.
- Computation of representative annuity amount for such person shall be based on the annuity rate declared by the Authority
- **Family Payout** will be @60% of the top-up amount admissible to the deceased subscriber, to legally wedded spouse as on date of superannuation/retirement.
- **Dearness Relief** will be available on the admissible payout and family payout, as the case may be.
- Arrears for the past period will be paid along with simple interest as per Public Provident Fund rates.



Final Withdrawal (FW) under UPS



Final Withdrawal Percentage:

- (i) FW can be availed by the UPS Subscriber or the legally wedded spouse, as the case may be.
- (ii) Can withdraw an amount upto sixty percent of the individual corpus or benchmark corpus, whichever is lower
- (iii) As on the date of:
- superannuation or
- voluntary retirement or
- retirement under Fundamental Rules 56 as may be applicable
- (iv) subject to proportionate reduction in the assured payout payable to such UPS Subscriber.



Partial Withdrawals - UPS



- Partial withdrawal from individual corpus is allowed **after completion of a lock-in period of 3 years from the date of enrolment** under UPS or NPS whichever is earlier, up to a maximum of 3 times in total including the number of partial withdrawals made under NPS.
- Such withdrawals shall be for a **maximum of 25% of the own contributions** (excluding accretion thereon) made by the Subscriber, as on the date of application for withdrawal.
- Such withdrawal request is allowed for causes as mentioned in **Regulation 18** of the PFRDA (Operationalisation of UPS under NPS) Regulations, 2015 and subject to conditions thereof. The grounds for such partial withdrawal are like
 - for higher education of children,
 - marriage of Children,
 - purchase or construction of house,
 - treatment of illness, medical and incidental expenses arising out of the disability or incapacitation
 - Skill development
- If the IC< BC, on account of partial withdrawal, admissible payout shall be proportionately reduced, unless the shortfall is replenished.



What benefits available and When payable under UPS to subscriber/Spouse (Past Retirees)



	Type of Benefit	UPS subscriber	who superannuated/retired on or before 3	31/03/2025
			By spouse	By spouse
		By subscriber	(deceased subscriber <mark>already availed</mark>	(dec <mark>eased s</mark> ubscriber <mark>not</mark>
L			benefits)	availed benefits)
	Claim Forms	B2	B4	B6
	1 3	Upon submission of claim form and	Not applicable	Upon submission of claim
		its authorization by PAO, payable as		form and its authorization by
	basic pay + DA) for			PAO, payable as on date of
	_	superannuation/retirement, along		superannuation/retirement,
	months	with interest.		along with interest.
		Not applicable, as already settled under NPS.	Not applicable, as already settled under NPS.	Not applicable, as already settled under NPS.
;		its authorization by PAO, payable immediately after date of	Upon submission of claim form and its authorization by PAO, Monthly Family Pay-out (60 % of top-up amount payable to subscriber), payable immediately after demise of subscriber. Adjustment of excess monthly top up paid for subscriber upto the date of commencement of family payout, if any, shall be made	form and its authorization by PAO, Monthly Family Payout (60 % of top-up amount payable to subscriber), payable immediately after demise of subscriber.





What benefits available and When payable under UPS to subscriber/Spouse

Type of Benefit	UPS subscr	iber who superannuated/retired on o	or <mark>after 01/04/2025</mark>
	By subscriber	By spouse (deceased subscriber already availed benefits)	By spouse (deceased subscriber not availed benefits)
Claim Forms	B1	В3	B5
	Upon submission of claim		Upon submission of claim form and
	form and its authorization by		its authorization by PAO, payable
for every completed 06	PAO, payable as on date of		as on date of
months	superannuation/retirement		superannuation/retirement.
	Upon submission of claim	Not applicable	Upon submission of claim form and
	form and its authorization by		its authorization by PAO, payable
whichever is lower)	PAO, payable as on date of		as on date of
	superannuation/retirement.		superannuation/retirement.
Monthly Admissible Payout	I -	Upon submission of claim form and	
		its authorization by PAO, Monthly	
		Family Pay-out (60 % of monthly	
		payout to subscriber), payable	-
	± '	l	payable immediately after demise
	under FR 56 (j). In case of		of subscriber.
	1 2	Adjustment of excess monthly top	<u> </u>
		up paid for subscriber upto the date	
	superannuation.	1	(including arrears of monthly
		payout, if any, shall be made	payout payable to subscriber)
3	Upon submission of claim	1 * *	Upon submission of claim form and
_	form and its authorization by		its authorization by PAO, payable
Corpus	PAO, payable as on date of		as on date of superannuation
	superannuation / retirement.		/retirement.





Generic Process followed in processing and release of UPS benefits

- 1. Submission of claim form by Subscriber/legally wedded spouse as on date of superannuation/retirement of subscriber
- 2. Certification of employee's Pay and Qualifying service by DDO based on certification by HOO
- 3. Determination of IC and BC Generated in the CRA system based on the subscriber data available in CRA system.
- 4. Up to 31.03.2025, NPS Tier-I balance equals BC, if invested in 'Default Option' and no partial withdrawals or voluntary contributions are made.
- 5. If employee has exercised choice of PF/Investment after 01.04.2019, BC, will be calculated as if the contributions in PRAN were made under NPS default pattern. In such a case if the IC is less than BC, proportionate payout would be admissible.
- 6. Calculation of Lumpsum based on last pay and completed 6 months of service.
- 7. Calculation of Assured Payout based last 12 months Average Basic Pay and qualifying months divided by 300. If resultant is less than 10,000 the same should be ignored and considered as 10,000. Thereafter, IC/BC to be applied for deriving admissible payout.
- 8. Calculation of Admissible Payout based on percentage of corpus withdrawn from NPS Tier-I after superannuation and reduction of assured payout by the same percentage of withdrawals made after superannuation.
- 9. Replenishing the current value of amount withdrawn from NPS Tier-I after superannuation to be eligible for higher Admissible Payout or Assured Payout.
- 10. Calculation of DR on admissible payout
- 11. Calculation of top up amount based on calculated payout (assured or admissible) reduced by the representative annuity amount derived from corpus annuitized with the representative annuity rate declared by Authority.
- 12. Calculation of arrears for lumpsum and top up and calculation of simple interest on arrears at PPF applicable rates upto the previous month of submission of claim forms.
- 13. UPS Order issuance by PAO to NPS Trust and employee
- 14. Release of payments by NPS Trust to employees



Details of UPS Payout Order



- The benefits payable to a UPS Subscriber will be recorded by the respective PAO in a **UPS Payout Order** as provided in Form B1, B2, B3, B4, B5 or B6(as applicable), and will be sent to the National Pension System Trust through CRA system for authorisation of release of benefits.
- A copy of such UPS Payout Order will also be sent to the UPS Subscriber or the legally wedded spouse as on date of superannuation/retirement (as applicable).
- The UPS Payout Order shall include the following details:
 - details of UPS Subscriber including particulars of legally wedded spouse as on date of superannuation/retirement of such subscriber as appearing in the service records
 - the period of qualifying service determined by the Head of Office,
 - Details of joint bank account of the UPS Subscriber and legally wedded spouse as on date of superannuation/retirement;
 - final withdrawal percentage (up to a max 60%) of IC or BC whichever is lower.
 - Top-up amount (Monthly family pay-out 60 % of top-up amount payable to subscriber)
- Details of benefits applicable under UPS lumpsum payment;
 - value of individual corpus and benchmark corpus as computed by the CRA in its system;
 - assured payout
 - admissible payout;
 - family payout;
 - applicable dearness relief.
- the date of commencement of admissible payout to subscriber; and
- such other details as may be determined for facilitating payments.



Produce Common Grounds for Rejection of UPO by NPS Trust



Sr No.	Grounds for Rejection	Sr No.	Grounds for Rejection
1.	Joint Account Non-Compliance • Joint account details missing for married subscribers	5.	 Service Date Discrepancy Qualifying service date before joining date Qualifying Service uploaded without proof
	Dearness Allowance (DA) Issues •DA entered as percentage instead of amount •Incorrect/higher DA percentage without documentary proof	6.	 Bank Account Mismatch Discrepancy between Form and cancelled cheque/bank proof Name Mismatch in KYC details, PRAN Details and Bank Details
3.	 KYC Documentation Errors Address mismatch between KYC and Form B2 Discrepant address entry in CRA system for offline cases 	7.	Unclear or Incomplete Document Uploads • Blurred/merged joint photos • Illegible specimen signature • Incomplete KYC (e.g., one side of Aadhaar) • Blurred/cropped bank documents • Only partial Form B2 uploaded
4.	 Employment Details Inadequate Missing document with date of joining or length of service Incomplete/unsigned Form B2 uploaded Irrelevant documents (ID cards, offer letters) uploaded 		



NPS Vs. UPS, an indicative tabulation



Parameter	National Pension System(NPS)	Unified Pension Scheme (UPS)			
Eligible employees	Central Govt. employees wef	- Central Govt. (new joinee 01.04.25)			
	01.01.2004	- Existing NPS subscriber of Central Government			
		and - NPS Retirees upto 31.03.3025			
Employee Choice	-Mandatory (upto 31st March 2025)	Choice between NPS and UPS to be exercised			
	-Choice between NPS and UPS				
Contribution to PRAN	10% employee +14% employer of	10% employee +10% Government (Basic + DA)			
	Basic + DA				
Pool Corpus	NA	- Contribution of 8.5% of Basic + DA			
		- Transfer of IC at superannuation			
Choice of Pension Fund	YES (Once in a year)	SAME as NPS			
Choice of Investments	YES (Two times in a year)	SAME as NPS			
Pattern					
Partial withdrawal	YES	SAME as NPS			
	(after 3 years, max. 3 times. 25% of self)				
Voluntary contribution	YES	YES			
Taxation	EEE status	Tax exemption as available to NPS			
		(as per CBDT OM Dated 02.07.2025)			







Parameter	National Pension System(NPS)	Unified Pension Scheme (UPS)			
Lumpsum Payment	NO	1/10 th of (last Basic +DA) for each completed 6			
		months of service			
Assured Payout Amount	NO - Based on accumulated	YES - 50% average of last 12 months Basic Pay			
	corpus	subject to completion of 25 years of service and			
	(40% mandatory annuity	IC=BC and no final withdrawal.			
	purchase)				
Minimum Payout	NO	Rs 10,000 + DR subject to 10 years of service and			
		IC=BC			
Dearness Relief on Payout	NO	YES.			
Lumpsum/final	Yes - up to 60% of the total	YES, up to 60% of individual corpus with			
Withdrawal at	corpus	reduction in payout			
superannuation					
Death of employee	Depends on annuity plan	Spouse will receive 60% of payout received by			
(receiving payout)	purchased	employee			
In Service -	OPS benefit with return of	OPS benefit with return of employee			
Death/Invalidation of	employee contribution and	contribution and growth			
Employee	growth				
	or				
	NPS Benefit				
Annual Life Certificate	Yes - taken by ASPs from	YES – to be submitted in system (CRA)			
	subscribers				







ſ	S.	Important Documents on	Weblinks
	No.	Unified Pension Scheme (UPS)	
	1	Government of India Notification on UPS	https://financialservices.gov.in/beta/sites/default/files/2
			025-02/Gazette_Notification.pdf
		(Website of Ministry of Finance)	
t	2	PFRDA (Operationalization of UPS as an	https://www.pfrda.org.in//MyAuth/Admin/showimg.cs
		Option under NPS) Regulations, 2025	<u>html?ID=3484</u>
		(Website of PFRDA)	
ł	3	UPS Calculator	https://npstrust.org.in/ups-calculator
		C1 5 Culculator	integration of the content of
		(Website of NPS Trust)	
	4	FAQs on UPS	https://pfrda.org.in/index1.cshtml?lsid=2441
ļ		(Website of PFRDA)	
	5	Forms (Online & Offline) and SOPs under UPS	https://enps.nsdl.com/eNPS/UPSOnlineMigration.html
		(Mahaita of CDA)	www.npscra.nsdl.co.in/ups.php
		(Website of CRA)	www.nipscra.nsar.co.m/ ups.pnp
L			



Social Media Weblinks of Important Videos on UPS-Pls Follow



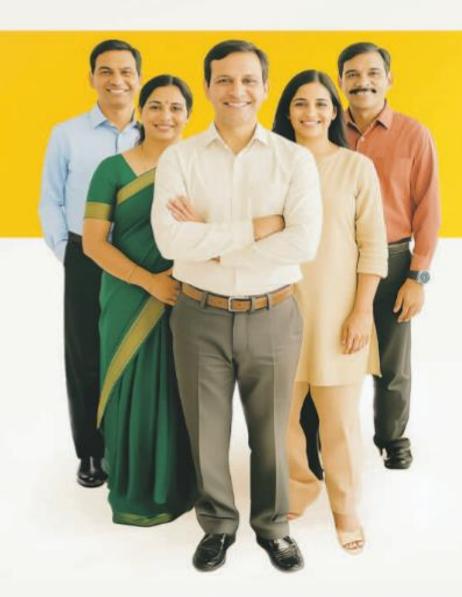
S. No.	Important Vidéos on Unified Pension Scheme (UPS)	Weblinks
1	Instagram	https://x.com/PFRDAOfficial/status/1933466227843678382
2	Linkedin	https://www.linkedin.com/feed/update/urn:li:activity:733923216207797 4529
3	Facebook	https://www.facebook.com/share/p/1Af9hfuEpf/
4	YouTube	https://youtu.be/vNipWpflPZc?si=e1nJZriadJxMlo01 1 minute video on UPS: https://www.youtube.com/watch?v=n0lthWXnu0w











GUARANTEED PENSION FOR CENTRAL GOVERNMENT EMPLOYEES. OPT FOR UNIFIED PENSION SCHEME TODAY.

The Unified Pension Scheme (UPS) Offers You A Lot More For Your Retirement."

Assured Payout @50% of last 12 months average basic pay

Dearness Relief

Minimum Guaranteed Payout of ₹10,000

Gratuity

Payment to Spouse 60% of assured payout

One Time **Lumpsum Payment**

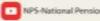
Withdrawal upto 60% of corpus Income Tax Benefits as available in NPS

To apply online: npscra.nsdl.co.in/ups.php#RUSU To apply physically, download the form at: npscra.nsdl.co.in/ups.php#5

-APPLY BEFORE-30TH SEPTEMBER 2025















ALL CENTRAL GOVERNMENT EMPLOYEES

OPT FOR UNIFIED PENSION SCHEME (UPS)



Lumpsum **Payment**



Assured Payout@50% of last 12 months average basic pay



Dearness Relief



Minimum Guaranteed

Payout of 10,000



Payment to spouse

60% of assured payout

UPS offers all the income tax benefits available under NPS.

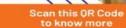


Online: www.npscra.nsdl.co.in/ups.php#RUSU Offline: Download and submit the form via your DDO www.npscra.nsdl.co.in/ups.php#5















ATTENTION: CENTRAL **GOVERNMENT EMPLOYEES**

OPT FOR UNIFIED PENSION SCHEME (UPS)



Unified Pension Scheme (UPS) Offers Assured Monthly Retirement Plan:



Assured Payout @50% of last 12 months average basic pay



Payment to Spouse 60% of assured payout



Minimum Guaranteed Payout of ₹10,000



One Time **Lumpsum Payment**



Dearness Relief



Gratuity



Withdrawal upto 60% of corpus



Income Tax Benefits as available in NPS

To apply online: npscra.nsdl.co.in/ups.php#RUSU To apply physically, download the form at: npscra.nsdl.co.in/ups.php#5

APPLY BEFORE 30th September 2025





















ALL CENTRAL GOVERNMENT EMPLOYEES OPT FOR UNIFIED PENSION SCHEME (UPS)



Payment



Assured Payout@50% of last 12 months average basic pay





Minimum Guaranteed Payout of 10,000



Payment to spouse 60% of assured payout

UPS offers all the income tax benefits available under NPS.

HOW TO REGISTER

Online: www.npscra.nsdl.co.in/ups.php#RUSU Offline: Download and submit the form via your DDO www.npscra.nsdl.co.in/ups.php#5







Thank You

धन्यवाद!



Process of Migration to UPS

Request Initiation by Subscriber (Online Mode)

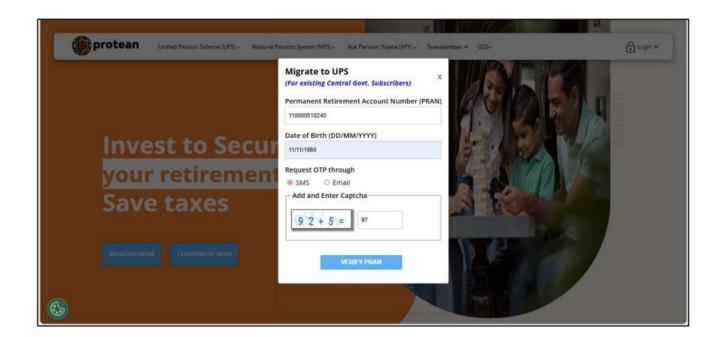


The Subscriber needs to go to the link https://enps.nsdl.com/eNPS/NationalPensionSystem.html and click on NPS To UPS Migration under the Unified Pension Scheme menu.



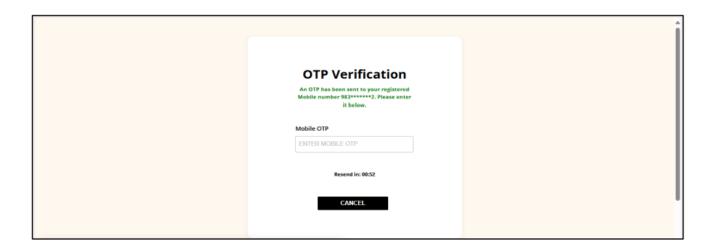


The Subscriber needs to provide his/her **PRAN** and **DOB** details and enter the captcha and click on verify PRAN.



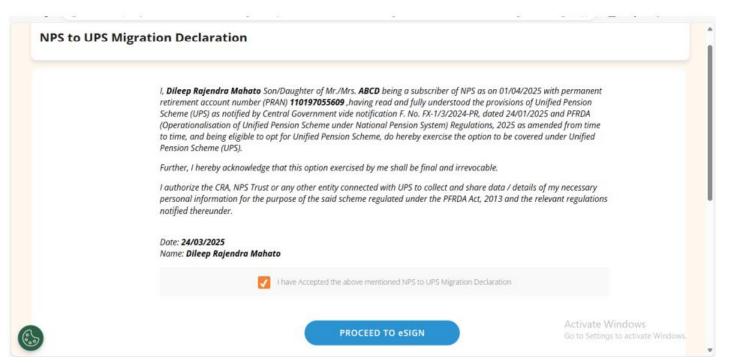


A One-time password (OTP) will be sent on either mobile number or Email ID of the Subscriber, which has been registered in CRA. The Subscriber will be required to enter the OTP in the given box.



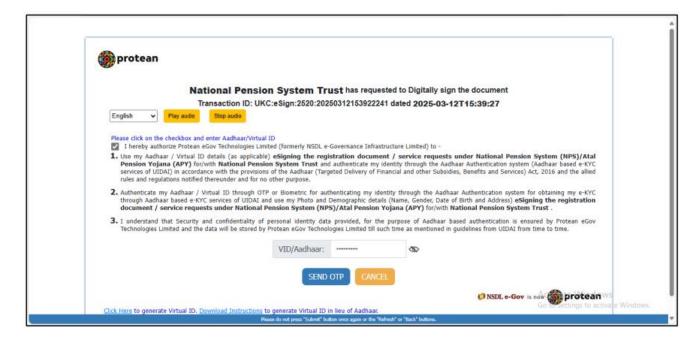


On submission of OTP, declaration to be provided by Subscriber and click on "Proceed to e-Sign" option.



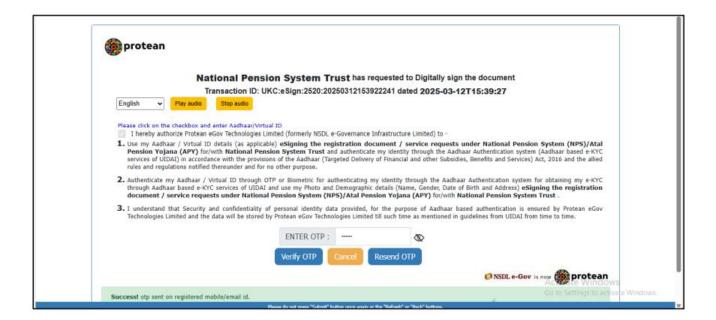


Subscriber must complete e-Sign verification by submission of Virtual Identification (VID- 16 digit no) /Aadhaar details. On entering the VID/Aadhaar details, the Subscriber needs to select the tab "send OTP".





OTP will be sent to the Subscriber on his/her mobile number registered with Aadhaar. The Subscriber needs to enter OTP and click on verify OTP.





On successful verification, shifting request will get captured successfully and acknowledgement number will be generated



The Subscriber can download e-Signed Subscriber shifting form (Migration form) from NPS to UPS for future reference.



Process of Migration to UPS

Request by Subscriber (Offline Mode)



Process of Shifting to UPS (offline Mode)

Subscriber shall download and fill the <u>Form A2 – UPS Subscriber Migration form - Government Sector</u> and provide it to DDO for request initiation in CRA.

Ver 1.0 Mar.2025 FORM A2	
UNIFIED PENSION SCHEME (UPS) – SUBSCRIBER MIGRATION FORM - Government Sector [See Regulation 4] Exercise of Option by an eligible Central Government employee presently subscribed to National Pension System (NPS) For being covered under Unified Pension Scheme (UPS)	Employ
Protean eGov Technologies Limited (formerly NSDL e- Governance Infrastructure Ltd.)	Date of (Qualifying Regulation
I, Son/ Daughter of Mr/Mrs. being a	Current
subscriber of NPS as on 01/04/2025 with permanent retirement account number (PRAN)	Non-Pr
having read and fully understood the provisions of Unified Pension Scheme (UPS) as notified by Central Government vide	Schedul
notification F.No. FX-1/3/2024-PR dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under	
National Pension System) Regulations, 2025 as amended from time to time, and being eligible to opt for Unified Pension	
Scheme, do hereby exercise the option to be covered under Unified Pension Scheme (UPS).	
Further, I hereby acknowledge that this option exercised by me shall be final and irrevocable.	DDO Re
I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data / details of my necessary	Date:
personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations	
notified thereunder.	Note/In:
	• The
Signature / Thumb Impression* of Applicant	prov
(*LTI in case of males and RTI in case of females to be provided. Toe impression in case no hands)	• DD0
	of fo
Place: Date D D M M Y Y Y Y	the o

Employment Det	ails (A	At th	e tin	ne of e	tercis	e of U	JPS o	option)
Employee Code/ID								
Date of commencement of qualifying service (Qualifying Service as defined in Regulation 2(k) read with Regulation 13)	D	D	М	М	Y	Y	Y]
Current Month Basic Pay								
Non-Practicing Allowance (NPA), if applicable								
Schedule date for next increment	D	D	М	M Y	Y	Y	Y	
DDO Reg. No.				PAO F	eg. N	0.		
DDO Reg. No.				PAO F	eg. N	0.		
Date: Place:				Date:				Place :
The duly signed copy of this Form shall be provided to the employee for his record. DDO shall input the Head of Office verified de of form by the subscriber, the DDO shall uple	ata in t	the	Cent	ral Re	cord	Keep	ing S	System and in case of physical submission



PRAN Generation (New recruits joining Central Govt. from 1-Apr-25)

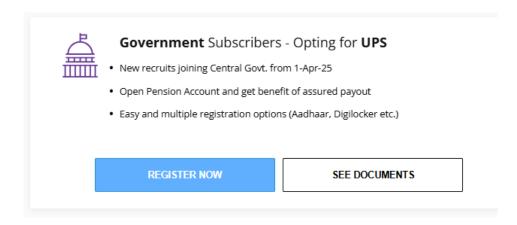


The Subscriber needs to go to the link https://enps.nsdl.com/eNPS/NationalPensionSystem.html and click on **Registration for UPS** under the **Unified Pension Scheme menu**.





Subscriber shall click on Register Now option.



Details to be provided and click on begin registration

- DOB
- PAN
- Mobile
- Email ID



Χ

Initiate Process of UPS

(New recruits joining Central Govt. from 1-

Registration

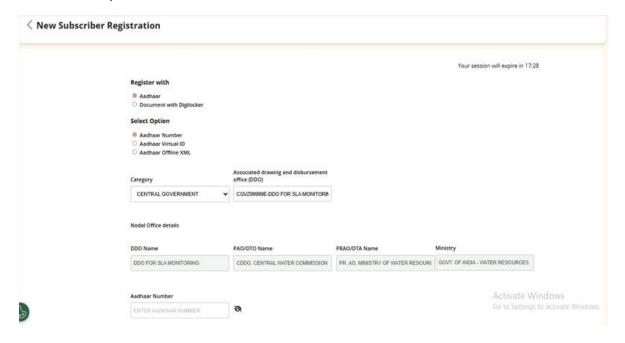
Apr-25)

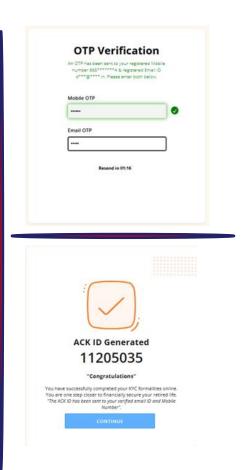
I give my consent to download my KYC Records from the Central KYC Registry (CKYCR), only for the purpose of verification of my identity and address from the database of CKYCR Registry. I understand that my KYC Record includes my KYC Records /Personal information such as my name, address, date of birth, PAN number etc.

BEGIN REGISTRATION



Subscriber shall provide Aadhaar Number to get the OTP.
Subscriber to provide DDO name/ Reg Number. PAO and ministry details will be auto Populated.







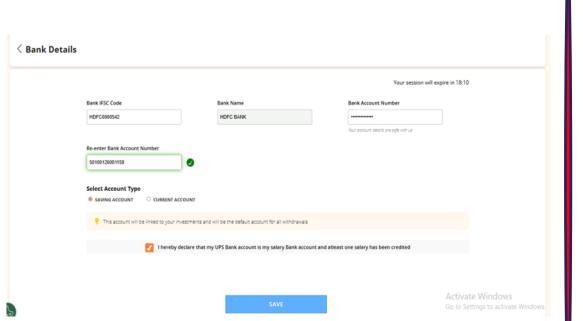
Verify Details Full Name DB Gender Address BAILYNDRA NINVAS BOOM NO.2, NEAR JAMANNABAI COMPONIDO, BAVOR BOAD, GOLUMALI, BOMBINDLI BAST_THANE -41293 Your session will expire in 18-39 Tyour session will expire in 18-39 We Father's name Mother's name I would like to print my Father's Name on PRAN Card GOLUMALI, BOMBINDLI Subscriber Trite I would like to print my Father's Name on PRAN Card GONANIAMAR GONANIAMAR Activate Windows Go to Settings to activate Windows

Subscriber to verify the details

Investment option to be selected

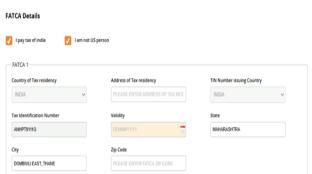






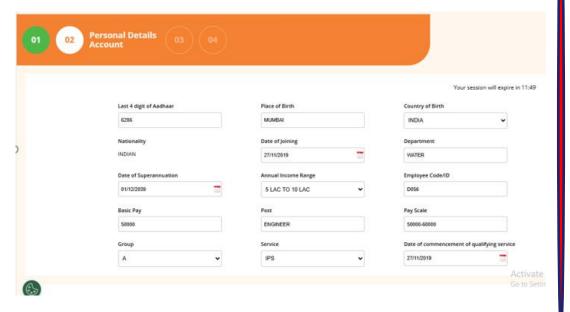
Bank details to be provided

FATCA Details

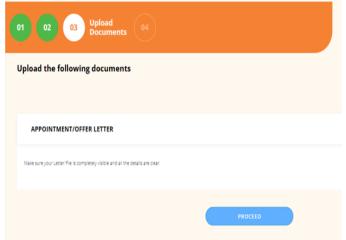




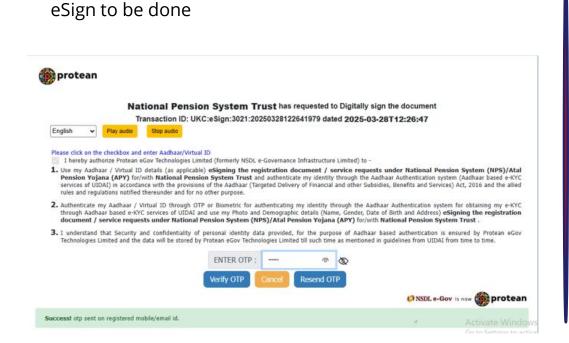
Personal details to be provided



Mandatory upload of Appointment letter

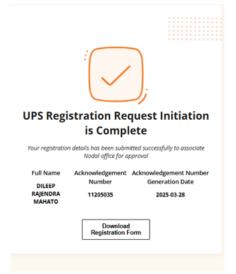






Generation of ACK ID

SMS will be sent to Subscriber



Subscriber shall provide the ACK ID to DDO for verification in CRA